

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 9
Caveat No.11/2024
And
CP/24(CH)2024

IN THE MATTER OF
Sunny Kochar

...

Petitioner

Versus

Kochar Sung Up Acrylic Limited

...

Respondent

Under Section: 241 & 242, CA 2013
Rule: 25 of NCLT, 2016

Order delivered on 10.05.2024

CORAM:

SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)

SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mrs. Munisha Gandhi, Senior Advocate with Mr. Vaibhav Sharma and Ms. Salina Chalana, Advocates

For the Respondents : Mr. Anand Chhibbar, Senior Advocate with Mr. Satwinder Singh, Mr. NPS Chawla, Ms. Nishtha Khurana and Ms. Kinjal Goyal, Advocates

ORDER

Heard the submissions made by the learned counsel for the petitioner. Learned counsel for the respondents is also present. Petitioner's counsel has prayed for grant of two weeks' time in this matter. Time prayed for is granted. With the consent of both the counsels, let the matter now stands posted to 07.06.2024.

Sd/-
(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)

Sd/-
(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)